BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 182/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018

Name of the Company:

Narindra & Narindra Steel Corporation

V/s.

Rajkamal Builders Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

SIGNATURE REPRESENTATION DESIGNATION S.NO. NAME (CAPITAL LETTERS)

2. VISHAL DAVE / Adv. Respondent N) Rakesh MukhiJa. Adv Fon Applicant

Learned Advocate Mr. Rakesh Makhija present for Operational Creditor/Petitioner. Learned Advocate Mr. V J Dave with Learned Advocate Mr. Nipun Singhvi present for Respondent.

At request of learned Counsel for Respondent.

List the matter on 19.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 12th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL